

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri N. Ram Mohan Rao, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

2. The applicant while working in the Statistical Branch was transferred at his request to the Accounts Branch. One of the conditions as per office order No.178/1993 dated 30-11-1993 under which he was transferred to Accounts Branch is "He is liable to be transferred back to his parent Department if his behaviour and performance in the Accounts Department during the course of one year of service were not found to be satisfactory." By relying upon the said clause, the applicant is repatriated to his parent department by the impugned order dated 15-7-1994, which is assailed in this OA. Note dated 5-2-1994 is produced for our perusal to urge that in view of the said note, the applicant was retransferred to the Accounts Department.

3. After hearing the learned counsel for the applicant, at length, we feel that it is a case where the applicant can be permitted to represent to the General Manager in regard to the order of retransfer under condition No.4 of the office order No.178/93 dated 30-11-1993, of FA & CAO, South Central Railway, Secunderabad (Annexure-1).

4. In the result, this OA is disposed of as under at the admission stage :

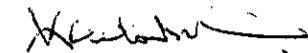
The applicant is free to submit representation against the impugned order to the General Manager, South Central

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Railways. If any such representation is going to be made, the same has to be disposed of within three weeks from the date of such representation. No costs.



(R. Rangarajan)
Member (Admn.)



(V. Neeladri Rao)
Vice Chairman

Dated : July 21, 1994
Dictated in Open Court


Amulya Nagrath
Dy. Registrar (Judl)

Co
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Copy to:-

1. ~~Minister~~ Secretary, Railway Board, Ministry of Railways, Union of India, New Delhi.
2. General Manager, South Central Railways, Rail Nilayam, Secunderabad.
3. Financial Adviser & Chief Accounts Officer, South Central Railways, Secunderabad.
4. One copy to Mr. N. Ram Mohan Rao, Advocate.
5. One copy to Mr. N. R. Devaraj, Sr. OGSC, CAT, Hyderabad.
6. One copy to Libaray
7. One spare.

kku.

verdict

09-852/94

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M.(J.D.I.N)

DATED: 21-7-1994

~~ORDER/JUDGMENT~~

~~M.A.No./R.A/C.A.No.~~

O.A.No. 852/94
(P.A.No.)

in
(W.P.No.)

~~Admitted and Interim directions
Issued.~~

~~Allowed.~~

~~Disposed of with directions.~~

~~Dismissed~~

~~Dismissed as withdrawn~~

~~Dismissed for Default.~~

~~Ordered/Rejected~~

~~No order as to costs.~~

pvm

